

**Customs, Excise & Service Tax Appellate Tribunal
West Zonal Bench at Ahmedabad**

REGIONAL BENCH-COURT NO. 3

Excise Appeal No. 12427 of 2019-DB

(Arising out of OIO-VAD-EXCUS-001-COM-30-18-19 dated 19.03.2019 passed by the Commissioner, Central Excise, Customs and Service Tax-VADODARA-I)

Latest Machine Cut Works

Ff-112, Amrapali Complex, Water Tank Road, Karelibaugh
VADODARA, GUJARAT

.....Appellant

VERSUS

Commissioner of C.E. & S.T.-Vadodara-i

1ST FLOOR...CENTRAL EXCISE BUILDING,
RACE COURSE CIRCLE,
VADODARA, GUJARAT-390007

.....Respondent

APPEARANCE:

None appeared for the Appellant

Shri A R Kanani, Superintendent (AR) for the Respondent

CORAM:

HON'BLE MEMBER (JUDICIAL), MR. SOMESH ARORA

HON'BLE MEMBER (TECHNICAL), MR. SATENDRA VIKRAM SINGH

Final Order No. 10597/2025

DATE OF HEARING/ DECISION: 22.07.2025

SOMESH ARORA

From the record, it is observed that this appeal has come up for hearing on 08.10.2024, 23.10.2024, 20.11.2024, 09.12.2024, 13.01.2025, 07.03.2025, 02.04.2025, 14.05.2025 & 22.07.2025. However, no one appeared on any of the said dates, which shows that the appellant is not serious to pursue their appeal. Accordingly, the appeal is dismissed for non-prosecution as per the inherent powers vested in this Tribunal as noted in 2009 (244) ELT 497 (Bom.) CHEMIPOL VS UNION OF INDIA.

2. Appellants are at liberty to approach this Tribunal if they wish to pursue the appeal by filing an application for restoration of appeal, which can be considered in accordance with law.

(Dictated and pronounced in the open court)

**(SOMESH ARORA)
MEMBER (JUDICIAL)**

**(SATENDRA VIKRAM SINGH)
MEMBER (TECHNICAL)**